

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I': NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
and
SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER**

**ITA No.5377/DEL/2024
(Assessment Year: 2021-22)**

Coim India Private Limited,
Shop No.4, Ground Floor,
Rajendra Bhawan, Patel Nagar East,
Delhi – 110 008.

vs.

DCIT, Circle 4 (2),
Delhi.

(PAN : AABCC4026E)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Nikhil Agarwal, Advocate
Shri Puru, Advocate

REVENUE BY : Shri Rajesh Dhanesta, Sr. DR

Date of Hearing : 17.10.2025

Date of Order : 17.10.2025

ORDER

PER S. RIFAUR RAHMAN, ACCOUNTANT MEMBER :

1. This appeal preferred by the assessee is directed against the assessment order dated 27.09.2024 passed by the Income Tax Department, Assessment Unit u/s 143(3) read with section 144C(13) of the Income-tax Act, 1961 (for short 'the Act') for Assessment Year 2021-22 pursuant to the directions of the Dispute Resolution Panel u/s 144C(5) of the Act.
2. At the time of hearing, ld. AR of the assessee submitted that vide letter dated 14.10.2025 which is placed on record, assessee seeks to withdraw

the present appeal in view of the submissions made therein. Accordingly, he requested the Bench to allow the assessee to withdraw the same. Ld. DR of the Revenue did not object to the same.

3. In view of the submissions of the ld. AR of the assessee, we allow the assessee to withdraw the appeal and accordingly, the present appeal is dismissed as withdrawn.

Order pronounced in the open court on this 17TH day of October, 2025 after the conclusion of the hearing.

**Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT**

**sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Dated: 22.10.2025
TS**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals).
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**